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**CENTRAL ADMINISTRATIVE TRIBUNAL**

**LUCKNOW BENCH**

**Original Application No.406/2008**

**This the 21<sup>st</sup> day of November 2008**

**HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.**

Amar Bahadur Singh, aged about 35 years, S/o Late Indra Bahadur Singh, R/o Village Nirojpur Bachhedi, Post Sherpur, Block Mawai, District, Faizabad.

...Applicant.

**By Advocate: Smt. Asha Mishra.**

**Versus.**

1. Union of India, through the Secretary, Ministry of Railways, New Delhi.
2. General Manager, Northern Railway, New Delhi.
3. Divisional Railway Manager, Northern Railway, Lucknow.
4. The Rail Way Inspector, (Rail Path Nirikshak) Northern Railway, Bachhrawan, Raibarely.

...Respondents.

**By Advocate: Shri P.K. Khare.**

**ORDER (Oral)**

**BY MR. M. KANTHAIAH, MEMBER JUDICIAL.**

Heard both the sides.

2. The applicant has filed the OA with a prayer to appoint the applicant on any suitable post on compassionate ground on the death of



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his father Late Indra Bhadur Singh, while working in the office of Respondent No.4.

2. It is also the case of the applicant that he made a representations Dt.07.03.2006 (Ann.-4) Dt. 10.07.2007 (Ann.-5) respectively but the respondents have not disposed of the same and the same is still pending. When the representation of the applicant is still pending giving of any direction allowing the claim of the applicant is not justified at this stage.

3. In view of the above circumstances for the fair and just disposal of the matter, the OA is disposed of with a direction to the Respondent No. 3 to consider the representations of the applicant Dt.07.03.2006 (Ann.-4) Dt. 10.07.2007 (Ann.-5) respectively and to pass reasoned order as per rules within a period of two months from the date of receipt of the copy of this order. The applicant is also directed to supply copy of his representations alongwith the copy of this order to Respondent No.3. No order as to costs.

  
(M. KANTHAIAH)

MEMBER (J)

21.11.2008

Amit/.